

1	2	3	4	5
15.	Sewa-III	J & K	9	State
16.	Chennai-III	J & K	7.5	State
17.	Ranjit Sagar	Punjab	300	State
18.	Raighat	M.P.	45	State
19.	Dudhganga	Mah.	12	State
20.	Kyna St. IV	Mah.	500	State
21.	Singur	A.P.	15	State
22.	Kakkad	Kerala	50	State
23.	Kalinadi II	Karnataka	40	State
24.	Person's Valley	T.N.	30	State
25.	Upper Indravati	Orissa	300	State
26.	Teesta Canal Fall	W.B.	22.5	State

[English]

**Legislation for Testing Quality of  
Consumer Products**

1815. SHRI FRANCISCO SARDINHA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Law Commission has made any recommendations for enacting a legislation for testing the quality of consumer products; and

(b) if so, the action taken by the Government thereon?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI): (a) and (b) The Law Commission has made recommendations for enacting a legislation for testing the quality of consumer products in its 105th Report on "Quality Control and inspection of Consumer Goods" which was sent to the Ministry of Food and Consumer Affairs (Department of Consumer Affairs). The Department of Consumer Affairs has informed that the Consumer Protection Act and the Bureau of Indian Standards Act have been enacted. The Quality Council of India has also been set up under the Ministry of Industry for testing quality of consumer goods.